

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.602**  
**IB-558/ND/2023**

**IN THE MATTER OF:**

**M/s. Astrum Value Homes Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s. Stanza Developers and  
Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 26.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Adv. Ananya Ghosh, Adv.  
Mrinalini Mishra.

**For the Respondent/Corporate Debtor** :Adv. Pawash, Adv. Vaibhav  
Dabas.

**ORDER**

Heard Ld. Counsel for the Financial Creditor. Ld. Counsels for both the sides may file their written submissions along with judicial decision if any.

List the matter on **28.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**